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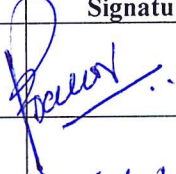
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.09.2018 AT 10.30  
AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 363/2018 in CP(IB) No. 24/7/HDB/2018
NAME OF THE COMPANY	MIC Electronics Ltd
NAME OF THE PETITIONER(S)	SREI Equipment Finance Ltd
NAME OF THE RESPONDENT(S)	MIC Electronics Ltd
UNDER SECTION	7 OF IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
N. Prabhakar	Resolution Promoter		
	in the matter of MIC Electronics Ltd.		

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned RP Mr.N.Prabhakar present for Applicant.

Proof of service of notice on promoter directors of Corporate Debtor filed.

IA 363/2018 is filed by RP seeking extension of duration of the CIRP period for a further period of 90 days beyond 180 days.

COC in its meeting dated 27.08.2018 passed resolution authorizing the RP to seek extension of duration of the CIRP period for 90 days beyond 180 days.

Learned RP represented that resolution process is at the stage of invitation of resolution plans from eight Companies that submitted their EOI.

Considering the stage of the Resolution process, the duration of CIRP period is extended for a further period of 90 days beyond 180 days.

Application in IA 363/2018 is disposed of accordingly.

  
MEMBER JUDICIAL